

THE MINISTER OF STATE IN THE MINISTRY OF SURFACE TRANSPORT (DR. DEBENDRA PRADHAN) : (a) and (b) The allocation of funds from Central Road Fund (CRF) to the States is done on lump-sum basis having regard to the accruals on the basis of consumption of petrol in the respective States, schemes sanctioned and the availability of funds.

(c) Yes, Sir.

(d) The matter is under consideration of the Government.

[Translation]

Basic Amenities at Major Ports

84. SHRI ARVIND KAMBLE : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether all major ports in the country lack adequate basic amenities at present and a large amount is required for bringing improvement therein;

(b) whether Government have estimated the cost for the development of these ports;

(c) if so, the portwise details thereof alongwith Kandla and Mumbai ports;

(d) whether the Government have approached the World Bank in this regard; and

(e) if so, the reaction of the World Bank thereto?

THE MINISTER OF STATE IN THE MINISTRY OF SURFACE TRANSPORT (DR. DEBENDRA PRADHAN) : (a) No Sir.

(b) and (c) Yes, Sir. During 9th Plan, an outlay of Rs. 7215 crores has been provided for development of major ports, including Kandla and Mumbai, as per port-wise details given below :-

S.No.	Name of the Port	9th Plan Outlay (Rs. in crores)
1.	Calcutta/Haldia	545.00
2.	Mumbai	980.00
3.	J.L. Nehru	500.00
4.	Chennai	1700.00
5.	Cochin	330.00
6.	Vizag	850.00
7.	Kandla	360.00
8.	Mormugao	260.00
9.	Paradip	900.00
10.	New Mangalore	340.00
11.	Tuticorin	450.00
Total		7215.00

(d) No Sir.

(e) Does not arise.

[English]

Assistance for Promotion of Sanskrit

85. SHRI R.L.P. VERMA : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the amount of assistance provided by the Rashtriya Sanskrit Sansthan, New Delhi to each voluntary organisation and Sanskrit Vidyalyas during each of the last two years;

(b) the works undertaken by them for the development of Sanskrit during the said period; and

(c) the reasons for not granting assistance to Bihar based Bharatiya Shiksha Sanskrit Parishad?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT AND MINISTER OF SCIENCE AND TECHNOLOGY (DR. MURLI MANOHAR JOSHI) : (a) Information is being compiled and would be laid on the table of the Sabha.

(b) The Rashtriya Sanskrit Sansthan have informed that the voluntary organisations have undertaken the job of teaching Sanskrit to different classes.

(c) In accordance with the Rules governing the scheme, requests for financial assistance are required to be routed through the State Government concerned alongwith their recommendations. The request of Bharatiya Shiksha Sanskrit Parishad, was not considered as it had not been received through the State Government of Bihar.

Condition of National Highway No. 4

86. SHRI ABHAYSINH S. BHONSLE : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether the condition of existing two lanes stretch on National Highway No.4 between K.M. 773/0 to 781/0 in Khambatki Ghat is very bad;

(b) if so, whether the Maharashtra has approached the Government for additional double lanes in the Ghat section in 1994;

(c) if so, the Government have sanctioned the same proposal but no funds has been released so far for the purpose till date;

(d) if so, the reasons therefor; and

(e) the time by which the funds are likely to be provided to the State Government for the aforesaid proposal?

THE MINISTER OF STATE IN THE MINISTRY OF SURFACE TRANSPORT (DR. DEBENDRA PRADHAN) : (a) No, Sir.

(b) to (e) The Government of Maharashtra had submitted a proposal for providing additional two lanes between Pune and Satara (from Km. 731/0 to 834/0) on N.H. No.4. The alignment for the new road was approved in November, 1994, but the estimate for land acquisition could not be sanctioned due to paucity of funds. However, the work for providing additional two lanes including strengthening of the existing two lanes between Km. 773/0 and 781/0 in Khambatki Ghat on N.H.4 is now being taken up on BOT (Build-Operate and Transfer) basis. The Tripartite Agreement has already been signed and the work is likely to be started shortly.

[Translation]

Environment Protection Schemes

87. SHRI SADASHIVRAO DADODA MANDLIK: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) the steps taken for the protection of environment during the last three years;

(b) the amount released under environment protection scheme so far; and

(c) the number of States where State Pollution Control Boards have been set up?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI BABU LAL MARANDI) : (a) The steps taken for protection of the environment include the following :

- (i) Effluent and emission standards have been prescribed.
- (ii) A notification stipulating the ash content in coal to be used by the thermal power plants have been issued.
- (iii) Industries have been directed to instal necessary pollution control equipment within a time bound basis and legal action is taken against the defaulting units.
- (iv) Unleaded petrol has been introduced from 1.4.95 in the four metropolitan cities of Mumbai, Calcutta, Delhi and Madras for use in cars fitted with catalytic converters.
- (v) The Government is implementing a major plan for introduction of unleaded petrol

and catalytic converter fitted vehicles and introduction of low sulphur diesel for cleaner diesel vehicles in a phased manner. Fuel quality standards for petrol and diesel have been notified.

- (vi) Gross emission standards for on-road vehicles and mass emission standards for all categories of new vehicles have been notified under the Central Motor Vehicles Rules, 1989 and are being enforced by the Departments of transport of various States.
- (vii) For control of pollution from vehicles, emission norms for both petrol and diesel driven vehicles at the manufacturing stage were introduced for the first time in 1990 and made tighter in 1996. More stringent emission norms have also been notified and will come into effect from 1.4.2000.
- (viii) Specification for 2-stroke engine oil has been notified which shall be effective from 1.4.1999.
- (ix) Environmental guidelines have been evolved for siting and operation of industries including Zoning Atlas for certain districts.
- (x) Industries have been asked to comply with consent requirements of the State Pollution Control Boards.
- (xi) A number of common effluent treatment plants have been approved in cluster of small scale industrial units and these are at various stages of implementation.
- (xii) The Ganga Action Plan (GAP) Phase-I is in the process of completion and the Government have approved the Yamuna and Gomti Action Plans under Ganga Action Plan (GAP) Phase-II. The Government has also approved the National River Action Plan which will cover identified polluted river stretches not covered under the GAP Phase I and Phase II.
- (xiii) The Ministry has initiated environmental epidemiological studies in seven critically polluted areas viz. Vapi (Gujarat), Angul-Talcher (Orissa), Chembur (Mumbai), Cochin (Kerala), Kanpur (Uttar Pradesh), Mandi-Govindarh (Punjab) and Delhi.
- (xiv) The Central Pollution Control Board has evolved codes of practices for controlling noise from sources other than industries and automobiles. These include public address system, air craft operation, railway